



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

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(DES - IV SECTION)

MINUTES OF THE NORMS COMMITTEE- IV**MEETING No.** NC/4/MEET/Jun/202425/4**DATED:** 13/06/2024Please Note

- I. For information of exporters, Norms Committee - IV handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 27, 28, 31 to 38, 44 to 49, 68 to 71 .Communications in respect of cases/pertaining to NC- IV may be sent to email address: nc4.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/4/MEET/Jun/202425/4 dated 13/06/2024 of Norms Committee - IV for the year 2024-25 was held on 13/06/2024 under the Chairmanship of Sh. Rakesh Kumar, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20, 2023.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Sh. Manoj Kumar Meena, Dy. Director	DGFT(HQ)
2	Sh. Uttam Kumar Jana, FTDO	DGFT(HQ)
3	Sh. Shaish Kumar, Technical Consultant	DGFT
4	Sh. D.N. Mathur, Technical Consultant	DGFT

5	Nand Lal, Technical Consultant	DGFT
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Case Details and Decision(s):

Case No.	1 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	SPAK ORGOCHEM (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00008894AM24		
RA File Number	NA		
Licence No and Date	NA		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority, the committee decided to ratify the norms as applied as under:-			
Export Item	Quantity	Import item	Quantity
Coco Amido Propyl Betaine (CAPB)(Solid content minimum 34% and active matter minimum 29%)	1500000 Kg	RBD Palm Kernel Olein OR RBD Palm Kernel Oil OR Hydrogenated Palm Kernel Oil	255000 Kg
RA concerned may take necessary action under Para 4.06 of HBP and other usual condition			

Case No.	2 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM REVIW00007043AM24		
RA File Number	039404000412 AM16		
Licence No and Date	0310798807/10/09/2015		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that the representative of firm appeared for personal hearing and explained about the case. Based on recommendation of technical authority, the committee decided to maintain the status quo on the wastage and re-fix the norms as under:			
Export Item	Quantity	Import item	Quantity
PERIODIC ACID 50%	1 Kg	IODINE	0.279 Kg

ETHEYLENE DIAMINE DIHYDROIODIDE	1 Kg	IODINE	0.804 Kg
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NOTE: At the time of redemption, RA will see the proof of purity of raw material imported, and accordingly on Pro Rata basis, quantity may be given as per General Note of Chemical Products.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE.

Case No.	3 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00007042AM24
RA File Number	039404000409 AM18
Licence No and Date	0310815652/08/09/2017

Norms Committee Decision:

The committee considered the case as per agenda and noted that the representative of firm appeared for personal hearing and explained about the case. Based on recommendation of technical authority, the committee decided to ratify the norms as under:

Export Item	Quantity	Import item	Quantity
PERIODIC ACID 50%	1 Kg	IODINE (85% Pure)	0.243 Kg
ETHEYLENE DIAMINE DIHYDROIODIDE	1 Kg	IODINE (85% Pure)	0.973 Kg

NOTE: At the time of redemption, RA will see the proof of purity of raw material imported, and accordingly on Pro Rata basis, quantity may be given as per General Note of Chemical Products.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	4 / NC/4/MEET/Jun/202425/4
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Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00001898AM24
RA File Number	039504001017 AM18
Licence No and Date	0310820163/27/03/2018
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: 1. Production / Consumption data for year 2021-2022, 2022-2023, and 2023-2024 duly certified by chartered engineer.	

Case No.	5 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM REVIW00007044AM24		
RA File Number	039404000524 AM19		
Licence No and Date	0310824225/04/10/2018		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that the representative of firm appeared for personal hearing and explained about the case. Based on recommendation of technical authority, the committee decided to ratify the norms as under:			
Export Item	Quantity	Import item	Quantity
Period Acid (50% solution)	1 Kg	IODINE(85% Pure)	0.243 Kg
Periodic Acid crystal	1 Kg	IODINE(85% Pure)	0.5010 Kg
Sodium Metaper iodate	1 Kg	IODINE (85% Pure)	0.753 Kg
At the time of redemption, RA will see the proof of purity of raw material imported, and accordingly on Pro Rata basis, quantity may be given as per General Note of Chemical Products			

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	6 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	CERADECOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00001613AM24
RA File Number	052304000422 AM19
Licence No and Date	0510409131/28/12/2018
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/4/MEET/Jun/2024-25/4 dated 13.06.2024 1. COA report of import item from foreign supplier, giving moisture content in it. 2. Justification of wastage with calculation of the requirement of raw material. 3. Description of Import and Export item appears to be the same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case.	

Case No.	7 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00006620AM24		
RA File Number	NA		
Licence No and Date	0510409450/24/01/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity

MCPA(DMA SALT)315 g/l+2,4-D(DMA SALT) 360 g/l	1 Litre	MCPA (95% w/w) (4-Chloro-2-methyl phenoxy acetic acid)	262.344 grams
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	8 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	018305000344AM20
RA File Number	082404000403 AM18
Licence No and Date	0810146063/29/08/2019
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024.	
1. Complete technical details per annexure to appendix 4E, detailed manufacturing process and wastage at each stage..	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	9 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00008698AM24
RA File Number	052304000282 AM20
Licence No and Date	0510412163/17/10/2019
Norms Committee Decision:	
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-	

Export Item	Quantity	Import item	Quantity
MCPA(DMA SALT)315 g/l+2,4-D(DMA SALT) 360 g/l	1 Litre	MCPA (95% w/w) (4-Chloro-2-methyl phenoxy acetic acid)	262.344 grams
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	10 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	AJIT INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	018305000487AM20
RA File Number	052304000323 AM20
Licence No and Date	0510412588/21/11/2019
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:- Export Item Name-: ALUGLASS ALUMINIUM TAPE (COATED WITH ALUMINIUM AND ACRYLIC ADHESIVE AND WITH PAPER) - SLITTED (cut to sizes width 48mm-96mm length 20-30 Meter) Qty.: 27000.0 Kg Import item: GLASS CLOTH ADHESIVE TAPE IN LARGE ROLLS (COATED WITH ALUMINIUM AND ACRYLIC ADHESIVE & WITH PAPER) 1200MM*1000M Qty.: 27540.0 Kg RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	11 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00007045AM24

RA File Number	039404000698 AM20		
Licence No and Date	0310833325/10/12/2019		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that the representative of firm appeared for personal hearing and explained about the case. Based on recommendation of technical authority the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Period Acid (50% solution)	1 Kg	IODINE (85% Pure)	0.243 Kg
Periodic Acid crystal	1 Kg	IODINE (85% Pure)	0.5010 Kg
Sodium Metaper iodate	1 Kg	IODINE (85% Pure)	0.775 Kg
NOTE: At the time of redemption, RA will see the proof of purity of raw material imported, and accordingly on Pro Rata basis, quantity may be given as per General Note of Chemical Products			
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	12 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	SHALIMAR INCENSE PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM REVIW00001131AM25		
RA File Number	018305000926 AM21		
Licence No and Date	0710116680/30/06/2020		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under			
Export Item	Quantity	Import item	Quantity
Perfumed Agarbattis 9''	5,38,65,748 Numbers	9" - RAW AGARBATTI	5,49,43,062 Numbers

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	13 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	RALLIS INDIA LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00001628AM24
RA File Number	039504000213 AM21
Licence No and Date	0310837169/14/07/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: Production / Consumption data for year 2021-2022, 2022-2023, and 2023-2024 duly certified by chartered engineer.	

Case No.	14 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	018305001000AM21
RA File Number	082404000114 AM21
Licence No and Date	0810148275/04/08/2020
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Appendix 4E indicating % wastage involved along with indigenous input. 2. Calculation of raw material required on molar weight basis. 3. Please check molar weight of finished product with relation to 9 Moles of Ethylene oxide used. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	15 / NC/4/MEET/Jun/202425/4												
Case Status	Case Approved												
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP												
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024												
HQ File Number	018305001074AM21												
RA File Number	082404000177 AM21												
Licence No and Date	0810148561/15/09/2020												
Norms Committee Decision:													
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-													
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td rowspan="2">Product 1008 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate) (With 8 Moles of Ethylene Oxide)</td><td rowspan="2">200000.0 Kg</td><td>Tridecyl Alcohol</td><td>69720.0 Kg</td></tr><tr><td>Ethylene Oxide</td><td>134100.0 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	Product 1008 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate) (With 8 Moles of Ethylene Oxide)	200000.0 Kg	Tridecyl Alcohol	69720.0 Kg	Ethylene Oxide	134100.0 Kg
Export Item	Quantity	Import item	Quantity										
Product 1008 (Polyoxy Ethylene Isotridecyl alcohol Ethoxylate) (With 8 Moles of Ethylene Oxide)	200000.0 Kg	Tridecyl Alcohol	69720.0 Kg										
		Ethylene Oxide	134100.0 Kg										
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE													

Case No.	16 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	018305001115AM21
RA File Number	342404000072 AM21
Licence No and Date	3410046435/01/10/2020
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	
1. As per COA of import submitted, Alumina content in import varies from 70% to 76.5% in the process of manufacturing which converts to Aluminum cake which has commercial value as such.	
2. Please furnish quantity of Aluminum cake generated in the process from 1 ton of Molybdenum compound with its commercial value supported by sale invoices.	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	17 / NC/4/MEET/Jun/202425/4			
Case Status	Case Approved			
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024			
HQ File Number	018305001154AM21			
RA File Number	082404000199 AM21			
Licence No and Date	0810148873/23/10/2020			
Norms Committee Decision:				
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as applied as under:-				
Export Item		Quantity	Import item	Quantity
Product L1090 (Polyoxy Ethylene Lauryl Alcohol Ethoxylate) (With 9 moles of Ethylene Oxide)		300000.0 Kg	Lauryl Myristyl Alcohol	97260.0 Kg
			Ethylene Oxide	209040.0 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	18 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PAR TNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	018305001160AM21
RA File Number	082404000248 AM21
Licence No and Date	0810148882/26/10/2020
Norms Committee Decision:	
The committee considered the case as per agenda and based on recommendation of technical authority the committee	

decided to ratify the norms as applied as under:-

Export Item	Quantity	Import item	Quantity
Product Polypropylene Glycol 2000 (With 33.13 Mole of Ethylene Oxide)	100000.0 Kg	Propylene glycol	22780.0 Kg
		Propylene oxide	79130.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	19 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00006514AM24
RA File Number	06AA04002110 AM21
Licence No and Date	0611000004/08/12/2020
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: Production / Consumption data for year 2022-2023, and 2023-2024 duly certified by chartered engineer	

Case No.	20 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	MATANGI INDUSTRIES LIMITED LIABILITY PARTNERSHIP
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00051626AM21
RA File Number	08AA04003768 AM21
Licence No and Date	0811000227/31/12/2020
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024

1. Appendix 4E indicating % wastage involved along with indigenous input.
2. Calculation of raw material required on molar weight basis.
3. Please check molar weight of finished product with relation to 2 Moles of Ethylene oxide used.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	21 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00070722AM21
RA File Number	03AA04020365 AM21
Licence No and Date	0311001282/27/01/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	
1. Specific name of Additives master batches.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	22 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	WICTOR CHEMICALS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00033470AM22
RA File Number	05AA04010121 AM22
Licence No and Date	0511002432/05/05/2021
Norms Committee Decision:	
The committee considered the case as per agenda and based on recommendation of technical authority the committee	

decided to ratify the norms as under:-

Export item: Contact Adhesives

Qty.: 1 kg

Import items;

S. No.	Item description	Qty. recommended
1	Chloroprene Synthetic Rubber	0.416 kg
2	Polyurethane Resin	0.290 kg
3	Solvynyl KV-173(Vinyl Chloride-Vinyl Acetate Copolymer)	0.027 kg
4	Natural Rubber	0.027 kg
5	Natural Latex Neotex Low Ammonia	0.024 kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	23 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	NOCIL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00001100AM25
RA File Number	03AA04030682 AM21
Licence No and Date	0311004492/10/06/2021

Norms Committee Decision:

The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
N-BUTYL-BENZOTHAZOLE	1 Kg	Aniline	0.433 Kg

SULFENAMIDE(N-BUTYL-BENZOTHAZOLE SULFENAMIDE OUR BRAND NAME: -PILCURE NS)		Tertiary butyl amine	0.380 Kg
		Carbon disulfide	0.396 Kg
		Caustic soda	0.500 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	24 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00006515AM24
RA File Number	06AA04004080 AM22
Licence No and Date	0611000589/20/07/2021
Norms Committee Decision:	
The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information:	
Production / Consumption data for year 2022-2023, and 2023-2024 duly certified by chartered engineer	

Case No.	25 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00145804AM22
RA File Number	13AA04003246 AM22
Licence No and Date	1311000465/23/07/2021
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	

1. Complete certificate of analysis of import from supplier.
2. Complete certificate of analysis of export.
3. Justification of 26% wastage.
4. Detailed process of manufacturing and wastage at each stage of manufacturing.
5. Commercial value of wastage if sold in the market.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	26 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00163127AM22
RA File Number	03AA04064507 AM22
Licence No and Date	0311006176/15/08/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
GINONIC CSA 20 (Cetostearly (Cetearyl) Alcohol Ethoxylate 20 Mol)	1 Kg	Palm Fatty Acid Distillate (PFAD)	0.2688 Kg/Kg
		Copper Chromite Catalyst	0.001 Kg/Kg
		Ethylene Oxide	0.771 Kg/Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	27 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	GODREJ INDUSTRIES LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00168068AM22

RA File Number	03AA04066882 AM22
Licence No and Date	0311006310/21/08/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Manufacturing process in detail. 2. All technical details as per Annexure to Appendix 4E (Chemical Item). 3. Copy of earlier NC decision for same export product. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	28 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	RAFBRIX PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00170401AM22
RA File Number	05AA04050473 AM22
Licence No and Date	0511004313/25/08/2021
Norms Committee Decision: The committee considered the case as per agenda and decided that in compliance with policy circular No. 5(RE-2013)/2019-2014 dated 14.08.2013 and Policy Circular No. 12/2015-2020 dated 28.08.2018, RA may take necessary action	

Case No.	29 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00200217AM22
RA File Number	05AA04088014 AM22
Licence No and Date	0511005148/01/10/2021
Norms Committee Decision:	

The committee considered the case as per agenda and noted that firm has replied to the DL and the committee decided to defer the case for further examination. The case stands defer and relisting in next meeting

Case No.	30 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00200219AM22
RA File Number	05AA04088015 AM22
Licence No and Date	0511005149/01/10/2021
Norms Committee Decision:	
The committee considered the case as per agenda and noted that firm has replied to the DL and the committee decided to defer the case for further examination .The case stand defer and relisting in next meeting	

Case No.	31 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00210132AM22		
RA File Number	039404000739 AM20		
Licence No and Date	0311007647/12/10/2021		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that the representative of firm appeared for personal hearing and explained about the case. Accordingly, the committee decided to ratify the norms as under:			
Export Item	Quantity	Import item	Quantity
Sodium Metaperiodate	1 Kg	Iodine (85% Purity)	0.775 Kg
NOTE: At the time of redemption, RA will see the proof of purity of raw material imported, and accordingly on Pro Rata basis, quantity may be given as per General Note of Chemical Products.			

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	32 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00237691AM22
RA File Number	34AA04008181 AM22
Licence No and Date	3411001354/01/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. As per COA of import submitted, Alumina content in import varies from 70% to 76.5% in the process of manufacturing which converts to Aluminum cake which has commercial value as such. 2. Please furnish quantity of Aluminum cake generated in the process from 1 ton of Molybdenum compound with its commercial value supported by sale invoices. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	33 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	NIMBASIA STABILIZERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00239720AM22
RA File Number	13AA04019283 AM22
Licence No and Date	1311000719/02/11/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Complete certificate of analysis of import from supplier. 2. Complete certificate of analysis of export. 3. Justification of 26% wastage.	

4. Detailed process of manufacturing and wastage at each stage of manufacturing.
5. Commercial value of wastage if sold in the market.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	34 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00000729AM24
RA File Number	04AA04036006 AM22
Licence No and Date	0411001817/16/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-

Export Item: Magnetran Coated Float Glass (AG)

Qty. ; 1 MT

Items of Import :

S. No.	Item Description	Qty. recommended
12	NickleChromoum (Targets Solid molded form)	0.08960 kg
13	Titanium (Targets Solid molded form)	0.0013 kg
14	Niobium (Targets solid casted form)	0.0011 kg
15.	Silver (Targets solid casted form)	0.1006 kg
16	Silicon Aluminium	0.0807 kg
17	Titanium Oxide (Targets)	0.0063 kg
21	Zinc Aluminium Targets Soild Casted Form)	0.0007 kg

22	Rotary Niobium (Targets Soild Casted Form)	0.0039 kg
23	Zinc Oxide(Targets Soild Casted Form)	0.0719 kg
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.0084 kg
25	Silicon Zirconium (Targets Soild Casted Form)	0.0084 kg
26	Zinc Tin (Targets Soild Casted Form)	0.0502 kg
27	Titanium Zirconium (Targets Solid molded form)	0.0112 kg
28	Carbon (Targets Solid Form)	0.000310 kg

Note: The quantity of all other items will remain unchanged.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	35 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00000727AM24
RA File Number	04AA04036005 AM22
Licence No and Date	0411001816/16/11/2021

Norms Committee Decision:

The committee considered the case as per agenda and decided to revise the norms for following import item as under:-

Export Item: Magnetran Coated Float Glass (AG)

Qty. ; 1 MT

Items of Import :

S. No.	Item Description	Qty. recommended
12	NickleChromoum (Targets Solid molded form)	0.08960 kg

13	Titanium (Targets Solid molded form)	0.0013 kg
14	Niobium (Targets solid casted form)	0.0011 kg
15.	Silver (Targets solid casted form)	0.1006 kg
16	Silicon Aluminium	0.0807 kg
17	Titanium Oxide (Targets)	0.0063 kg
21	Zinc Aluminium Targets Soild Casted Form)	0.0007 kg
22	Rotary Niobium (Targets Soild Casted Form)	0.0039 kg
23	Zinc Oxide(Targets Soild Casted Form)	0.0719 kg
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.0084 kg
25	Silicon Zirconium (Targets Soild Casted Form)	0.0084 kg
26	Zinc Tin (Targets Soild Casted Form)	0.0502 kg
27	Titanium Zirconium (Targets Solid molded form)	0.0112 kg
28	Carbon (Targets Solid Form)	0.000310 kg

Note: The quantity of all other items will remain unchanged.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	36 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	SAINT-GOBAIN INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00000725AM24
RA File Number	04AA04035986 AM22

Licence No and Date	0411001815/16/11/2021	
Norms Committee Decision:		
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to revise the norms for following import item as under:-		
Export Item: Magnetran Coated Float Glass (AG)		
Qty. ; 1 MT		
Items of Import :		
S. No.	Item Description	Qty. recommended
12	NickleChromoum (Targets Solid molded form)	0.08960 kg
13	Titanium (Targets Solid molded form)	0.0013 kg
14	Niobium (Targets solid casted form)	0.0011 kg
15.	Silver (Targets solid casted form)	0.1006 kg
16	Silicon Aluminium	0.0807 kg
17	Titanium Oxide (Targets)	0.0063 kg
21	Zinc Aluminium Targets Soild Casted Form)	0.0007 kg
22	Rotary Niobium (Targets Soild Casted Form)	0.0039 kg
23	Zinc Oxide(Targets Soild Casted Form)	0.0719 kg
24	Titanium Zirconium Oxide (Targets Solid molded form)	0.0084 kg
25	Silicon Zirconium (Targets Soild Casted Form)	0.0084 kg
26	Zinc Tin (Targets Soild Casted Form)	0.0502 kg
27	Titanium Zirconium (Targets Solid molded form)	0.0112 kg
28	Carbon (Targets Solid Form)	0.000310 kg

Note: The quantity of all other items will remain unchanged.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	37 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	ATUL LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00271791AM22
RA File Number	08AA04035418 AM22
Licence No and Date	0811003280/01/12/2021
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 - Overall yield of 86.7% is shown in the material balance whereas norms applied on 47.5% yield which is quite low. Justification for above and actual yield with technical literature may be furnished. - Specific use of NBI in the reaction is not indicated. Recovery of NBI may be explained. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	38 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	CARBON RESOURCES PVT LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00306339AM22
RA File Number	02AX04000044 AM22
Licence No and Date	0211001750/03/01/2022
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-	

Export Item: CARBON ELECTRODE PASTE CARBON TAMPING PASTE

Qty. : 1 MT

Import Item: : ANTHRACITE GRADE AM UHG

Qty. : 0.750 MT

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	39 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00323969AM22
RA File Number	03AA04009772 AM22
Licence No and Date	0311010683/19/01/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Specific name of Additives master batches. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	40 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006220AM24
RA File Number	NA
Licence No and Date	0311010738/20/01/2022
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority the committee	

decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
Acid Brown 4 (Brown VFRO) (NET CONTENT OF EXEMPTED MATERIAL IN THE EXPORT IS 7629.41 KGS) (32041217) (Dye Content NLT 75%)	1 Kg	L ACID	0.485 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	41 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	A C BROTHERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00350288AM22
RA File Number	05AX04000945 AM22
Licence No and Date	0511008757/10/02/2022
Norms Committee Decision:	
The committee considered the case as per agenda and noted that firm has replied to the DL and the committee decided to defer the case for further examination. The case stands defer and relisted in next meeting.	

Case No.	42 / NC/4/MEET/Jun/202425/4
Case Status	Case Rejected
Party Name	AGROW ALLIED VENTURES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00006505AM24
RA File Number	05AX04001006 AM22
Licence No and Date	0511009316/17/02/2022
Norms Committee Decision:	
The committee examined the case based on the documents furnished by the firm and noted that there is no proper	

justification provided for enhancement of the import quantity recommendation. Hence, the committee decided to reject the review case.

Case No.	43 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	DETPAK INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000413AM23
RA File Number	03AX04000358 AM23
Licence No and Date	0311014165/26/04/2022

Norms Committee Decision:

The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-

Export Item: PAPER BAGS (PAPER BAGS WITH HANDLE (80GSM) (Net content Paper bag import 500000/105 percent = 476190.47 kgs and import handle 100000/103 percent = 97087.38))

Qty. : 14141971 nos.

Import Item:

S. No.	Import description	Qty. Recommended
1.	Unbleached Kraft Paper (80 GSM and in roll)	495238.09 Kg
2.	Paper Rope (80 GSM and in roll)	99029.13 Kg

NOTE: GSM of export and import items should match with each other

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	44 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	CANOPUS WET WIPES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000739AM23
RA File Number	07AX04000050 AM23
Licence No and Date	0711003975/13/05/2022
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:- Export Item Name: Pet wipes Biodegradable 30 Pk(Non-woven fabric made of paper pulp) (<i>Net Import Content 2716.494 Kg</i>) Qty.; 41159.0 NUMBERS (NOS) Import item: Nov woven fabric made of paper pulp 55GSM Qty.; 2782.776 kg RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE	

Case No.	45 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HUE CRAFTS OVERSEAS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00001376AM23
RA File Number	05AX04000663 AM23
Licence No and Date	0511013199/14/06/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Complete Specification of both import and export items. 2. Weight of Import item. 3. Justification /Reason for wastage of 15% in the printing process. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	46 / NC/4/MEET/Jun/202425/4			
Case Status	Case Approved			
Party Name	VEDANT DYESTUFFS INTERMEDIATES PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024			
HQ File Number	HQRNORM APPLY 00001334AM24			
RA File Number	NA			
Licence No and Date	0311016005/30/06/2022			
Norms Committee Decision:				
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-				
Export Item		Quantity	Import item	Quantity
Orange VSX (Acid orange 61)		1 Kg	8-Hydroxyquinoline	0.273 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	47 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00002002AM23
RA File Number	02AX04000198 AM23
Licence No and Date	0211002681/12/07/2022
Norms Committee Decision:	
The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case.	

Case No.	48 / NC/4/MEET/Jun/202425/4
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Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00002138AM23
RA File Number	34AX04000168 AM23
Licence No and Date	3411002551/19/07/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. As per COA of import submitted, Alumina content in import varies from 70% to 76.5% in the process of manufacturing which converts to Aluminum cake which has commercial value as such. 2. Please furnish quantity of Aluminum cake generated in the process from 1 ton of Molybdenum compound with its commercial value supported by sale invoices. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	49 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00002785AM23
RA File Number	02AX04000279 AM23
Licence No and Date	0211002908/25/08/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Complete Specification of both import and export items. 2. Weight of Import item. 3. Justification /Reason for wastage of 15% in the printing process Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	50 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00003972AM23
RA File Number	02AX04000417 AM23
Licence No and Date	0211003256/31/10/2022
Norms Committee Decision: The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case	

Case No.	51 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00004381AM23		
RA File Number	03AX04004011 AM23		
Licence No and Date	0311019231/16/11/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as applied as under:			
Export Item	Quantity	Import item	Quantity
SODIUM LAURYL SULPHATE POWDER (C1214) (GALAXY 689&689 MB)	1 Kg	Lauryl Alcohol C12-14 / Fatty Alcohol C12-14/Lauryl Myristyl Alcohol	0.67 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	52 / NC/4/MEET/Jun/202425/4
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Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00004416AM23		
RA File Number	03AX04003917 AM23		
Licence No and Date	0311019303/17/11/2022		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
Lauryl Alcohol Ethoxylate 7 mole (C1218) (Galaxy MW287)	1 Kg	Lauryl Alcohol C12-18 / Fatty Alcohol C12-18 / Lauryl Cetyl Alcohol	0.3982 Kg
		Ethylene Oxide	0.6017 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	53 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	STANDARD CHEMICALS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00004576AM23
RA File Number	30AX04000367 AM23
Licence No and Date	3011002857/24/11/2022
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	
1. Complete process of manufacturing indicating material balance on molar basis to arrive at theqty. of raw material asked.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	54 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00005045AM23
RA File Number	02AX04000485 AM23
Licence No and Date	0211003528/16/12/2022
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. COA report of import item from foreign buyer and also COA report of export item indicating composition.. 2. What are Melt 1 and Melt 2, as shown in the process? 3. Production of export item vis a vis consumption of raw material/s for the last three years duly certified by Chartered Accountant. 4. Justification for the wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	55 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00005800AM23
RA File Number	02AX04000585 AM23
Licence No and Date	0211003690/18/01/2023
Norms Committee Decision: The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case.	

Case No.	56 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	POPULAR INDUSTRIES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM REVIW00006507AM24
RA File Number	10AX04000243 AM23
Licence No and Date	1011001554/18/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. The content of PALM STERIN RSPO in the AA application is 0.227 Kg/kg of export whereas; in 4 E the quantity has been shown as 0.970 Kg which is not correct. 2. Compare the requirement of imported and indigenous items with SION K-159 in tabular form and accordingly give the calculation. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	57 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00005990AM23
RA File Number	03AX04005298 AM23
Licence No and Date	0311021053/31/01/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Specification of each export product. 2. Difference in each export product, since raw material consumption is same. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	58 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006089AM23
RA File Number	03AX04005367 AM23
Licence No and Date	0311021164/06/02/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. CIB registration of export item wit approved composition. 2. Stepwise complete and balanced chemical reactions. Mol. Weight and % yield on molar basis. 3. Specific use of 3 isomers at S.No. 3, 4 and 5 of import list. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	59 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00006540AM23		
RA File Number	05AX04003326 AM23		
Licence No and Date	0511017483/23/02/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
INDOXACARB 15% EC(QUALITY STANDARD)	1 Litre	INDOXACARB TECHNICAL 95% W/W MIN	0.153 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	60 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006671AM23
RA File Number	06AX04000355 AM23
Licence No and Date	0611001870/28/02/2023
Norms Committee Decision: The Committee considered the case and it was noted that the firm has not furnished the information against the following DL issued to the firm dated 14.05.2024. 1. COA report of Import and Export items and Chemistry indicating the molecular weight of both reactants and product/s and calculation of requirement of raw materials, separately for each type of the export item with yield. 2. . Production of export items vis-a-vis consumption of all the raw materials for the last three years duly certified by a Chartered Accountant. Hence, the Committee decided ask the firm to furnish proper reply and to defer the case.	

Case No.	61 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	FAZIL ENTERPRISES
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006924AM23
RA File Number	05AX04003433 AM23
Licence No and Date	0511017701/13/03/2023
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:- Export Item Name: WOODEN ROSARY(WOODEN BEADS ROSARY)(Net Content of wooden Beads 30534 Kg) Qty.: 203640.0 NUMBERS (NOS)	

Import item: WOODEN BEADS

Qty.: 31145.0 Kg

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	62 / NC/4/MEET/Jun/202425/4										
Case Status	Case Approved										
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024										
HQ File Number	HQRNORM APPLY 00007228AM23										
RA File Number	05AX04003498 AM23										
Licence No and Date	0511017990/27/03/2023										
Norms Committee Decision:											
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td>BIFENTHRIN 55 G/L + DINOTEFURAN 220 G/L EC(QUALITY STANDARD)</td><td>1 Litre</td><td>DINOTEFURAN TECHNICAL 98% MIN</td><td>0.222 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	BIFENTHRIN 55 G/L + DINOTEFURAN 220 G/L EC(QUALITY STANDARD)	1 Litre	DINOTEFURAN TECHNICAL 98% MIN	0.222 Kg
Export Item	Quantity	Import item	Quantity								
BIFENTHRIN 55 G/L + DINOTEFURAN 220 G/L EC(QUALITY STANDARD)	1 Litre	DINOTEFURAN TECHNICAL 98% MIN	0.222 Kg								
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE											

Case No.	63 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	GALAXY SURFACTANTS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00007223AM23
RA File Number	03AX04006262 AM23
Licence No and Date	0311022491/27/03/2023
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024

1. Information provided by the firm is for Sodium Lauryl Sulphate whereas export product is Sodium Coco-Sulphate. Please clarify

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	64 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00007234AM23
RA File Number	03AX04004970 AM23
Licence No and Date	0311022509/27/03/2023

Norms Committee Decision:

The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-

Export item 1: Thermal Coated Paper,Self Copy Paper Printed in Roll Form or not. 40 to 200 GSM +/- 10%(cut to size, width of the roll Less than 200 mm)Total Qty.- 7500.0 Kg

Quantity: 1kg

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 2: Thermal Coated Paper,Self Copy Paper Printed in Roll Forms or Not . 40 to 200 GSM +/- 10%(cut to size, width of the roll Less than 200 mm)Total Qty.- 7500.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 3: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +/-10%) (Cut Size width less than 200 MM)-total qty. :7500.0 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 4: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +-10%) (Cut Size width less than 200 MM)-total qty. :7500.0 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 5: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +-10%) (Cut Size width less than 200 MM)-total qty. :7500 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 4: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +-10%) (Cut Size width less than 200 MM)-total qty. :7500.0 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)(40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Export item 5: Thermal Coated Paper, Self-Copy Paper Printed in Roll Forms or Not (40 to 150 GSM +-10%) (Cut Size width less than 200 MM)-total qty. :7500 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 6: Thermal Coated Paper,Self Copy Paper Un Printed /Plain in Roll Forms or Not . 40 to 200 GSM +/-10%(Cut Size width less than 200 MM)-total qty. :12500.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 7: Thermal Coated Paper,Self Copy Paper Un Printed /Plain in Roll Forms or Not . 40 to 200 GSM +/-10%(Cut Size width less than 200 MM)-total qty. :12500.0 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 8: Thermal Coated Paper,Self Copy Paper Un Printed /Plain in Roll Forms or Not . 40 to 200 GSM +/-10%(Cut Size width less than 200 MM)-total qty. :12500.0 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 9: Thermal Coated Paper,Self Copy Paper Un Printed /Plain in Roll Forms or Not . 40 to 200 GSM +/-10%(Cut Size width less than 200 MM)-total qty. :12500.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 10: Thermal Coated Paper,Self Copy Paper Un Printed /Plain in Roll Forms or Not . 40 to 200 GSM +/-10%(Cut Size width less than 200 MM)-total qty. :12500.0 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	65 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00007257AM23
RA File Number	34AX04001097 AM23
Licence No and Date	3411003484/28/03/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	

1. As per COA of import submitted, Alumina content in import varies from 70% to 76.5% in the process of manufacturing which converts to Aluminum cake which has commercial value as such.
2. Please furnish quantity of Aluminum cake generated in the process from 1 ton of Molybdenum compound with its commercial value supported by sale invoices.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	66 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	GALAXY SURFACTANTS LTD		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00007302AM23		
RA File Number	03AX04006302 AM23		
Licence No and Date	0311022568/30/03/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as applied with 97% yield as under:-			
Export Item	Quantity	Import item	Quantity
SODIUM LAURYL SULPHATE GRANULES C 12 16 (Galaxy 794 G / Galaxy 794 MFG)	1 Kg	Lauryl Alcohol C12-16 / Fatty Alcohol C12-16 / Lauryl Cetyl Alcohol	0.67 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	67 / NC/4/MEET/Jun/202425/4		
Case Status	Case Deferred		
Party Name	KANDUI INDUSTRIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00000555AM24		
RA File Number	03AX04000143 AM24		
Licence No and Date	0311023328/03/05/2023		

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024

1. % Specific content of each export product.
2. Specific name of additives and waxes used in each export product.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	68 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000809AM24
RA File Number	02AX04000081 AM24
Licence No and Date	0211004385/12/05/2023

Norms Committee Decision:

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024

1. COA report of import item from foreign buyer and also COA report of export item indicating composition.
2. What are Melt 1 and Melt 2, as shown in the process?
3. Production of export item vis-à-vis consumption of raw material for the last three years duly certified by Chartered Accountant.
4. Justification for the wastage claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	69 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00001263AM24
RA File Number	03AX04000628 AM24
Licence No and Date	0311024150/02/06/2023

Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:- Export item 1: Thermal Coated paper, Self copy paper printed/unprinted in Roll form or not.(40 to 200 GSM+/-10% (width of the Roll less than 200mm)) Cut Size)-total qty. : 50000.0 Kg Quantity: 1kg. Import item:		
S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper
Note: GSM of Import and export should match with each other. Export item 2: Thermal Coated paper, Self copy paper printed/unprinted in Roll form or not.(40 to 200 GSM+/-10% (width of the Roll less than 200mm)) Cut Size)-total qty. : 550000.0 Kg Quantity: 1kg. Import item:		
S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	70 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00001397AM24
RA File Number	06AX04000086 AM24
Licence No and Date	0611002069/08/06/2023
Norms Committee Decision:	
The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided to defer the case.	

Case No.	71 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00001462AM24
RA File Number	02AX04000149 AM24
Licence No and Date	0211004569/10/06/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case.	

Case No.	72 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred

Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00001918AM24
RA File Number	06AX04000096 AM24
Licence No and Date	0611002080/19/06/2023
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided send a reminder to the firm and to defer the case.	

Case No.	73 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00003764AM24
RA File Number	34AX04000250 AM24
Licence No and Date	3411003863/03/07/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. As per COA of import submitted, Alumina content in import varies from 70% to 76.5% in the process of manufacturing which converts to Aluminum cake which has commercial value as such. 2. Please furnish quantity of Aluminum cake generated in the process from 1 ton of Molybdenum compound with its commercial value supported by sale invoices. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	74 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	BEE CHEMS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00003962AM24

RA File Number	06AX04000115 AM24
Licence No and Date	0611002103/04/07/2023
Norms Committee Decision: The Committee considered the case in the presence of technical expert and it was noted that the firm has not furnished the information against the DL issued to the firm dated 14.05.2024. Hence, the Committee decided to send a reminder to the firm and to defer the case.	

Case No.	75 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	INDIA PESTICIDES LIMITED.
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00004358AM24
RA File Number	06AX04000110 AM24
Licence No and Date	0611002116/11/07/2023
Norms Committee Decision: The firm appeared for personal hearing before the committee and explained in detail about the case. The committee accordingly considered the case and decided to ask for the following information: Production / Consumption data for year 2022-2023, and 2023-2024 duly certified by chartered engineer	

Case No.	76 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00004434AM24
RA File Number	03AX04001584 AM24
Licence No and Date	0311025399/14/07/2023
Norms Committee Decision: The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:- Export item 1: Thermal Coated paper, Self copy paper printed/unprinted in Roll form or not.(40 to 200 GSM+/-10% (width of the Roll less than 200mm)) Cut Size)-total qty. : 50000.0 Kg	

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 2: Thermal Coated paper, Self copy paper printed/unprinted in Roll form or not.(40 to 200 GSM+/-10% (width of the Roll less than 200mm)) Cut Size)-total qty. : 550000.0 Kg

Quantity: 1Kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	77 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	RISHABH METALS & CHEMICALS PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00004470AM24
RA File Number	03AX04001198 AM24
Licence No and Date	0311025488/17/07/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Exact name of export product and its end use. 2. % Solid content of export. 3. Details of indigenous input i.e. Resin with catalogue. (Chemical Name) Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	78 / NC/4/MEET/Jun/202425/4		
Case Status	Case Approved		
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00004494AM24		
RA File Number	05AX04001078 AM24		
Licence No and Date	0511019885/18/07/2023		
Norms Committee Decision:			
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-			
Export Item	Quantity	Import item	Quantity
THIAMETHOXAM TECHNICAL 97% W/W MIN(QUALITY STANDARD)	1Kg	3-METHYL-4-NITROIMINOPERHYDRO-1,3,5-OXADIAZINE 99% MIN	0.61 Kg

		2-CHLORO-5-CHLOROMETHYL THIAZOLE 99% MIN	0.64 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	79 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00005297AM24
RA File Number	02AX04000315 AM24
Licence No and Date	0211005011/29/08/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case.	

Case No.	80 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	DEVHARSH INFOTECH PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00005791AM24
RA File Number	03AX04002531 AM24
Licence No and Date	0311027271/21/09/2023
Norms Committee Decision:	
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-:-	
Export item 1: Thermal Coated paper, Self copy paper printed/unprinted in Roll form or not.(40 to 200 GSM+/-10% (width of the Roll less than 200mm-Cut Size)-total qty. : 50000.0 Kg	
Quantity: 1kg.	

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

Export item 2: Thermal Coated paper, Self copy paper printed/unprinted in Roll form or not.(40 to 200 GSM+/-10% (width of the Roll less than 200mm- Cut Size)-total qty. : 550000.0 Kg

Quantity: 1kg.

Import item:

S. No.	Item Description	Quantity Recommended
1	Thermal Coated Paper in Jumbo Rolls (Size 200 mm upto 1500mm) (40 to 200 GSM+/-10%)	1.005 kg/kg of Export paper

Note: GSM of Import and export should match with each other.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	81 / NC/4/MEET/Jun/202425/4
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Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006390AM24
RA File Number	02AX04000439 AM24
Licence No and Date	0211005338/20/10/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. COA report of import item from foreign buyer and also COA report of export item indicating composition.. 2. What are Melt 1 and Melt 2, as shown in the process? 3. Production of export item vis a vis consumption of raw material/s for the last three years duly certified by Chartered Accountant. 4. Justification for the wastage claimed. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	82 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	RUBAMIN PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006415AM24
RA File Number	34AX04000479 AM24
Licence No and Date	3411004269/23/10/2023
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. As per COA of import submitted, Alumina content in import varies from 70% to 76.5% in the process of manufacturing which converts to Aluminum cake which has commercial value as such. 2. Please furnish quantity of Aluminum cake generated in the process from 1 ton of Molybdenum compound with its commercial value supported by sale invoices. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	83 / NC/4/MEET/Jun/202425/4										
Case Status	Case Approved										
Party Name	PARIJAT INDUSTRIES (INDIA) PRIVATE LIMITED										
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024										
HQ File Number	HQRNORM APPLY 00006441AM24										
RA File Number	05AX04002150 AM24										
Licence No and Date	0511021746/25/10/2023										
Norms Committee Decision:											
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-											
<table><tr><th>Export Item</th><th>Quantity</th><th>Import item</th><th>Quantity</th></tr><tr><td>IMAZAMOX 70 % WDG(QUALITY STANDARD) (70% W/W)</td><td>1 Kg</td><td>IMAZAMOX TECHNICAL (PURITY 97.0% W/W MIN.)</td><td>0.714 Kg</td></tr></table>				Export Item	Quantity	Import item	Quantity	IMAZAMOX 70 % WDG(QUALITY STANDARD) (70% W/W)	1 Kg	IMAZAMOX TECHNICAL (PURITY 97.0% W/W MIN.)	0.714 Kg
Export Item	Quantity	Import item	Quantity								
IMAZAMOX 70 % WDG(QUALITY STANDARD) (70% W/W)	1 Kg	IMAZAMOX TECHNICAL (PURITY 97.0% W/W MIN.)	0.714 Kg								
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE											

Case No.	84 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	SAERTEX INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006485AM24
RA File Number	31AX04000204 AM24
Licence No and Date	3111002754/27/10/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	
1. <i>The firm has shown the export quantity 28,819.0 Kg of fabric and raw material</i> Glass Fibres Rovings 28,655.30 kg is required and there is no indigenous item in 4 E which does not seem to be correct. Therefore the firm is requested to give correct figures	

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	85 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00006594AM24
RA File Number	02AX04000456 AM24
Licence No and Date	0211005376/02/11/2023
Norms Committee Decision:	
The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case.	

Case No.	86 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	FG GLASS INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00007587AM24
RA File Number	03AX04004113 AM24
Licence No and Date	0311029650/27/12/2023
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	
1. To indicate the composition of each thickness of Insulating Glass with square meter (separately for each thickness), clearly indicating number glass in it whether laminated / toughened/ annealed glass, its thicknesses, Spacer specific thickness etc. 2. It may be indicated like Toughened Glass/ Laminated glass +spacer +Annealed glass/Toughened Glass etc., as the case may be.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	87 / NC/4/MEET/Jun/202425/4			
Case Status	Case Approved			
Party Name	SAERTEX INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024			
HQ File Number	HQRNORM APPLY 00007644AM24			
RA File Number	31AX04000264 AM24			
Licence No and Date	3111002939/29/12/2023			
Norms Committee Decision:				
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to take cue from SION K-34 and earlier norms to ratify the norms as under:-				
Export S. no	Export description	Qty	Import Description	Qty.
1	Biax Glassfabric 1010 g/m 2540mm(Stitch bonded glass fiber fabrics)	79327.0 Kg	Glass Fibres Rovings 1200 Tex Jushi E6 390	81636.79 Kg
2	TRIAx 0°/-45°/+45° 1215G/M 1270mm (Stitch bonded glass fiber fabrics)	13159.0 kg	Glass Fibres Rovings 1. 300tex JUSHI E6 390 2. 2400tex JUSHI E6 390	5505.32 Kg 8064.61 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	88 / NC/4/MEET/Jun/202425/4			
Case Status	Case Deferred			
Party Name	HALDIA PETROCHEMICALS LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024			
HQ File Number	HQRNORM APPLY 00007756AM24			
RA File Number	02AX04000577 AM24			

Licence No and Date	0211005687/04/01/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case.	

Case No.	89 / NC/4/MEET/Jun/202425/4			
Case Status	Case Approved			
Party Name	SAERTEX INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024			
HQ File Number	HQRNORM APPLY 00008020AM24			
RA File Number	31AX04000292 AM24			
Licence No and Date	3111003007/17/01/2024			
Norms Committee Decision:				
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-				
Export S. no	Export description	Qty	Import Description	Qty.
1	Stitch Bonded Glass Fiber Fabrics Biax Glass fabric 1010g/m? 2540mm(Stitch bonded glass fiber fabrics)	238007.0 Kg	Glass Fibres Rovings 1200 Tex Jushi E6 390	244935.81 kg
2	Stitch Bonded Glass Fiber TRIAX 0?/-45?/+45? 1215G/M? 1270mm	37027.0 kg	Glass Fibres Rovings 1. 300 Tex JUSHI E6 390 2. 2400 Tex JUSHI E6 390	15490.82 kg 22692.13 kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE				

Case No.	90 / NC/4/MEET/Jun/202425/4
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Case Status	Case Approved		
Party Name	DNS FINE CHEMICALS AND LABORATORIES PRIVATE LIMITED		
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024		
HQ File Number	HQRNORM APPLY 00008223AM24		
RA File Number	03AX04004526 AM24		
Licence No and Date	0311030559/30/01/2024		
Norms Committee Decision:			
The committee considered the case as per agenda and noted that the representative of firm appeared for personal hearing and explained about the case. Based on recommendation of technical authority the committee decided to ratify the norms as under:			
Export Item	Quantity	Import item	Quantity
Sodium Metaperiodate	1 Kg	IODINE (85% Pure)	0.753 Kg
Periodic Acid Solution 50%	1 Kg	IODINE (85% Pure)	0.243 Kg
NOTE: At the time of redemption, RA will see the proof of purity of raw material imported, and accordingly on Pro Rata basis, quantity may be given as per General Note of Chemical Products.			
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	91 / NC/4/MEET/Jun/202425/4			
Case Status	Case Approved			
Party Name	SAERTEX INDIA PRIVATE LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024			
HQ File Number	HQRNORM APPLY 00008549AM24			
RA File Number	31AX04000317 AM24			
Licence No and Date	3111003109/13/02/2024			
Norms Committee Decision:				
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to take cue from SION K-34 and earlier norms to ratify the norms as under:-				
Export S. no	Export description	Qty	Import Description	Qty.

1	Stitch Bonded Glass Fiber Fabrics Y-E-1199G/M2 - 1270MM	23719.0 Kg	Glass Fibres Rovings 1.300 Tex JUSHI E6 390 2. 2400 Tex JUSHI E6 390	10001.4 kg 14581.33 Kg
2	Stitch Bonded Glass Fiber Y-E- 1199G/M2 - 1270MM	54224.0 kg	Glass Fibres Rovings 1. 300tex JUSHI E6 390 2. 2400tex JUSHI E6 390	22507.00kg 33040.12kg
RA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE				

Case No.	92 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	INDIA GELATINE AND CHEMICALS LTD
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00008818AM24
RA File Number	03AX04005415 AM24
Licence No and Date	0311031591/29/02/2024
Norms Committee Decision:	
The committee considered the case as per agenda and decided to defer the case as technical expert needs more time to examine the case.	

Case No.	93 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	OAN INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024

HQ File Number	HQRNORM APPLY 00009225AM24
RA File Number	13AX04000343 AM24
Licence No and Date	1311002899/20/03/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Complete technical details per annexure to appendix 4E, detailed manufacturing process and wastage at each stage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	94 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	HALDIA PETROCHEMICALS LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000292AM25
RA File Number	02AX04000012 AM25
Licence No and Date	0211006387/17/04/2024
Norms Committee Decision: The committee considered the case as per agenda and decided to refer the case to C&PC department for further examination and hence, the committee defers the case.	

Case No.	95 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	KEDIA CARBON PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000384AM25
RA File Number	02AX04000034 AM25
Licence No and Date	0211006424/23/04/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	

1. COA report of import item from foreign buyer and also COA report of export item indicating composition..
2. What are Melt 1 and Melt 2, as shown in the process?
3. Production of export item vis a vis consumption of raw material/s for the last three years duly certified by Chartered Accountant.
4. Justification for the wastage claimed.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	96 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000397AM25
RA File Number	03AX04000026 AM25
Licence No and Date	0311033303/23/04/2024
Norms Committee Decision:	
The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024	
1. Complete technical details per annexure to appendix 4E, detailed manufacturing process and wastage at each stage.	
Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case	

Case No.	97 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	SYNERGIA SCIENCES PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000398AM25
RA File Number	03AX04000025 AM25
Licence No and Date	0311033304/23/04/2024
Norms Committee Decision:	

The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024

1. Complete technical details per annexure to appendix 4E, detailed manufacturing process and wastage at each stage.

Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT Portal for examination of the case. Hence, the Committee decided to defer the case

Case No.	98 / NC/4/MEET/Jun/202425/4
Case Status	Case Approved
Party Name	BAYER VAPI PRIVATE LIMITED
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000640AM25
RA File Number	03AX04000630 AM25
Licence No and Date	0311033728/09/05/2024

Norms Committee Decision:

The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-

Export Item	Quantity	Import item	Quantity
ETHIPROLE TECHNICAL	1 Kg	PYRAZOLE (5-AMINO-1-(2,6-DICHLORO-4- (-TRIFLUOROMETHYL)-PHENYL)-1H- PYRAZOLE-3-CARBONITRILE)	0.9042 Kg
		DIETHYL DISULFIDE (DEDS)	0.1810 Kg
		CHLORINE	0.100 Kg
		DICHLORO METHANE (DCM)	0.3971 Kg
		DIMETHYL FORMAMIDE (DMF)	0.1440 Kg
		48% CAUSTIC LYE	0.1599 Kg
		50% HYDROGEN PEROXIDE	0.2225 Kg

		SODIUM BISULFITE	0.0348 Kg
		ACETIC ACID	1.3156 Kg
RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE			

Case No.	99 / NC/4/MEET/Jun/202425/4			
Case Status	Case Approved			
Party Name	GREENLAM LIMITED			
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024			
HQ File Number	HQRNORM APPLY 00000828AM25			
RA File Number	05AX04000563 AM25			
Licence No and Date	0511025640/21/05/2024			
Norms Committee Decision:				
The committee considered the case as per agenda and based on recommendation of technical authority the committee decided to ratify the norms as under:-				
S.No	Export Item	Quantity	Import Item	Quantity Recommended
1	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 3.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 3.00MM, 4,800.000 SQ. MTRS. (Wt. = 4.350 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM) BASE PAPER (200 GSM - 290 GSM) BARRIER PAPER (50 GSM - 150 GSM) TISSUE PAPER (18 GSM - 38 GSM) PHENOL MELAMINE	9.150 Kg 0.540 Kg 0.172 Kg 0.027 Kg 3.344 Kg 0.362 Kg

			METHANOL	3.850 Kg
			B.O.P.P. FILM	0.010 Kg
2	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 4.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 4.00MM, 1,189.500 SQ. MTRS. (Wt. = 5.800 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM)	9.150 Kg
			BASE PAPER (200 GSM - 290 GSM)	0.540 Kg
			BARRIER PAPER (50 GSM - 150 GSM)	0.172 Kg
			TISSUE PAPER (18 GSM - 38 GSM)	0.027 Kg
			PHENOL	3.344 Kg
			MELAMINE	0.362 Kg
			METHANOL	3.850 Kg
			B.O.P.P. FILM	0.010 Kg
3	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 6.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 6.00MM, 1,189.500 SQ. MTRS. (Wt. = 8.700 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM)	9.150 Kg
			BASE PAPER (200 GSM - 290 GSM)	0.540 Kg
			BARRIER PAPER (50 GSM - 150 GSM)	0.172 Kg
			TISSUE PAPER (18 GSM - 38 GSM)	0.027 Kg
			PHENOL	3.344 Kg
			MELAMINE	0.362 Kg

			METHANOL	3.850 Kg
			B.O.P.P. FILM	0.010 Kg
4	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 8.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 8.00MM, 1,189.500 SQ. MTRS. (Wt. = 11.600 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM) BASE PAPER (200 GSM - 290 GSM) BARRIER PAPER (50 GSM - 150 GSM) TISSUE PAPER (18 GSM - 38 GSM) PHENOL MELAMINE METHANOL B.O.P.P. FILM	9.150 Kg 0.540 Kg0 0.172 Kg 0.027 Kg 3.344 Kg 0.362 Kg 3.850 Kg 0.010 Kg
5	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 10.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 10.00MM, 1,189.500 SQ. MTRS. (Wt. = 14.500 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM) BASE PAPER (200 GSM - 290 GSM) BARRIER PAPER (50 GSM - 150 GSM) TISSUE PAPER (18 GSM - 38 GSM) PHENOL MELAMINE	9.150 Kg 0.540 Kg0 0.172 Kg 0.027 Kg 3.344 Kg 0.362 Kg

			METHANOL	3.850 Kg
			B.O.P.P. FILM	0.010 Kg
6	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 12.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 12.00MM, 3,965.000 SQ. MTRS. (Wt. = 17.400 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM)	9.150 Kg
			BASE PAPER (200 GSM - 290 GSM)	0.540 Kg0
			BARRIER PAPER (50 GSM - 150 GSM)	0.172 Kg
			TISSUE PAPER (18 GSM - 38 GSM)	0.027 Kg
			PHENOL	3.344 Kg
			MELAMINE	0.362 Kg
			METHANOL	3.850 Kg
			B.O.P.P. FILM	0.010 Kg
7	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 13.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 13.00MM, 396.500 SQ. MTRS. (Wt. = 18.850 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM)	9.150 Kg
			BASE PAPER (200 GSM - 290 GSM)	0.540 Kg0
			BARRIER PAPER (50 GSM - 150 GSM)	0.172 Kg
			TISSUE PAPER (18 GSM - 38 GSM)	0.027 Kg
			PHENOL	3.344 Kg
			MELAMINE	0.362 Kg

			METHANOL	3.850 Kg
			B.O.P.P. FILM	0.010 Kg
8	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 16.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 16.00MM, 39.650 SQ. MTRS. (Wt. = 23.200 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM) BASE PAPER (200 GSM - 290 GSM) BARRIER PAPER (50 GSM - 150 GSM) TISSUE PAPER (18 GSM - 38 GSM) PHENOL MELAMINE METHANOL B.O.P.P. FILM	9.150 Kg 0.540 Kg0 0.172 Kg 0.027 Kg 3.344 Kg 0.362 Kg 3.850 Kg 0.010 Kg
9	DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT)THICKNESS 20.00 MM(DOUBLE SIDE DECORATIVE LAMINATES WITH BARRIER PAPER (ANTI FINGERPRINT VARIANT) THICKNESS 20.00MM, 39.650 SQ. MTRS. (Wt. = 29.000 Kg/Sq.Mtr. +/- 2.5 PCT))	1 Sq. Meter X 10 MM Thickness of weight 14.50 Kg +/-2.5%	KRAFT PAPER (151 GSM - 224 GSM) BASE PAPER (200 GSM - 290 GSM) BARRIER PAPER (50 GSM - 150 GSM) TISSUE PAPER (18 GSM - 38 GSM) PHENOL MELAMINE	9.150 Kg 0.540 Kg0 0.172 Kg 0.027 Kg 3.344 Kg 0.362 Kg

METHANOL	3.850 Kg
B.O.P.P. FILM	0.010 Kg

Note: 1. The above norms are based on 10.00 MM Thickness with Average Weight of 14.5 KG +/- 2.5% and are applicable on 3.00 MM to 20.00 MM.

2. GSM of export and Import item should match with each other.

3. In case of variation in thickness/weight, the quantity of item of import viz. Phenol, Methanol and Kraft Paper to be allowed may be arrived by adopting Formula:

AxB/C

Where

A= Qty. allowed for 10.00 MM Thickness of Wt. 14.5 KG +/- 2.5%.

B= The Thickness or Wt./Sq. Meter of Decorative Laminates proposed to be exported.

C= Either the Standard Thickness of 10.00 MM or the Standard Wt. of 14.5 KG/Sq. Meter of 10.00 MM Thickness.

4. The Quantity of other items viz. Base Paper, Barrier Paper, Tissue Paper, Melamine and BOPP Film will remain unchanged irrespective of change of Thickness and Weight of Decorative Laminates to be exported.

RA concerned may take necessary action under Para 4.07 of HBP as per above decision of NORMS COMMITTEE

Case No.	100 / NC/4/MEET/Jun/202425/4
Case Status	Case Deferred
Party Name	INTERNATIONAL TRADERS
Meeting Number and Date	NC/ 4/ MEET/ Jun/ 202425/ 4 and 13/06/2024
HQ File Number	HQRNORM APPLY 00000960AM25
RA File Number	03AX04000947 AM25
Licence No and Date	0311034183/28/05/2024
Norms Committee Decision: The Committee considered the case as per Agenda and decided to call for information of following deficiencies in its meeting No: NC/7/MEET/Jun/2024-25/24 dated 13.06.2024 1. Complete technical details per annexure to appendix 4E, detailed manufacturing process and wastage at each stage. Therefore, the Committee decided to ask the firm to upload the relevant documents against the D/L on DGFT's New IT	

Portal for examination of the case. Hence, the Committee decided to defer the case